



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Sep/202223/9

DATED: 07/10/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Sep/202223/9 dated 07/10/2022 of Norms Committee - III for the year 2022-23 was held on 07/10/2022 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022																
HQ File Number	HQRNORM APPLY 00041071AM22																
RA File Number	NA																
Licence No and Date	NA																
Norms Committee Decision:																	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)</td><td rowspan="2">1 kg</td><td>1</td><td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate</td><td>1.240 kg</td></tr><tr><td>2</td><td>Piperazine Anhydrous</td><td>0.390 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg	2	Piperazine Anhydrous	0.390 kg
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		2	Piperazine Anhydrous	0.390 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	2 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	CORPORATE CHANNELS (INDIA) PVT. LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00002028AM23
RA File Number	132404000019 AM14
Licence No and Date	1310044179/29/08/2013
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	3 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00160014AM22
RA File Number	039404000859 AM16
Licence No and	0310802380/09/02/2016

Date	
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was observed that the firm has not provided the purity in the description of Export Product and Import Item. Hence, the Committee decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	4 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001869AM23
RA File Number	052404000399 AM17
Licence No and Date	0510400599/02/12/2016
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm: i. COA of import and export item. ii. Stoichiometric balance on molar basis and yield to arrive at the quantity of raw material obtained. iii. Technical literature in support of its claim. iv Production / Consumption data for the period 2017-18 duly certified by GST.	

Case No.	5 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001867AM23
RA File Number	052404000008 AM18
Licence No and Date	0510402246/18/04/2017
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm: i. COA of import and export item.	

- ii. **Stoichiometric balance on molar basis and yield to arrive at the quantity of raw material obtained.**
- iii. **Technical literature in support of its claim.**
- iv **Production / Consumption data for the period 2017-18 duly certified by GST.**

Case No.	6 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001870AM23
RA File Number	052404000297 AM18
Licence No and Date	0510404439/31/10/2017
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm: i. COA of import and export item. ii. Stoichiometric balance on molar basis and yield to arrive at the quantity of raw material obtained. iii. Technical literature in support of its claim. iv Production / Consumption data for the period 2017-18 duly certified by GST.	

Case No.	7 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00160008AM22
RA File Number	039404000838 AM18
Licence No and Date	0310818810/31/01/2018
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm: i. Copy of Shipping Bills indicating percentage purity of export product. ii Copy of Bill of Entry indicating percentage purity of import item.	

Case No.	8 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred

Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000196AM23
RA File Number	342404000094 AM19
Licence No and Date	3410044399/08/08/2018
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm: Any Published Literature to indicate low yield of 70% in such type of process.	

Case No.	9 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	SYNNAT PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM REVIW00000444AM23													
RA File Number	022404000044 AM20													
Licence No and Date	0210209260/17/06/2019													
Norms Committee Decision:														
The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 against advance authorization No. 0210208260 dated 07.03.2018 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur</td><td>1 kg</td><td>1</td><td>Noscapine Crude Content 95%</td><td>1.158 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	10 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED			
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			

and Date														
HQ File Number	HQRNORM REVIW00001314AM23													
RA File Number	039504000232 AM20													
Licence No and Date	0310829915/25/06/2019													
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to revise adhoc norms as under: <table border="1" data-bbox="196 637 1428 918"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Tonalid</td> <td rowspan="2">1 kg</td> <td>1</td> <td>D M B-1 (2, 3 Dimethyl 1 Butene)</td> <td>0.896 kg</td> </tr> <tr> <td>2</td> <td>Paracymene</td> <td>0.750 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg	2	Paracymene	0.750 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg										
		2	Paracymene	0.750 kg										

Case No.	11 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	SYNNAT PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM REVIW00000446AM23													
RA File Number	022404000056 AM20													
Licence No and Date	0210209307/12/07/2019													
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 against advance authorization No. 0210208260 dated 07.03.2018, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="175 1748 1428 1968"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur</td> <td>1 kg</td> <td>1</td> <td>Noscapine Crude Content 95%</td> <td>1.158 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg										

RA concerned may take further necessary action as per above decision of NC.

Case No.	12 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001316AM23
RA File Number	039504000497 AM20
Licence No and Date	0310831036/16/08/2019

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg
		2	Paracymene	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	13 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001317AM23
RA File Number	039504000551 AM20
Licence No and Date	0310831364/04/09/2019

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg
		2	Paracymene	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	14 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001880AM23
RA File Number	052404000410 AM20
Licence No and Date	0510412195/21/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202223/6 dated 09.09.2022** against advance authorization No. **0510413419 dated 22.01.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Easy Five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5 ml contains 1 dose)	1 Million Vials	1	Purified Diptheria Toxoid Concentrate Antigen Bulk @2050 Lf/ml	13.33 Litre
		2	Purified Tetanus Toxoid Concentrate Antigen @1900 Lf/ml	5.23 Litre
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 Litre
		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre

		6	Tetanus Toxoid for conjugation	6.15 Litre
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RA concerned may take further necessary action as per above decision of NC.

Case No.	15 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000521AM23
RA File Number	039504000760 AM20
Licence No and Date	0310832692/11/11/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was observed that at the time of filing application, the consumption shown in Appendix 4E is 0.665 kg and 1.107 kg, however now while filing review, the consumption shown in Appendix 4E is 0.735 kg and 1.232 kg. Furthermore, no justification has been provided for enhancement of norms. Hence, the Committee decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	16 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM REVIW00001320AM23			
RA File Number	039504000849 AM20			
Licence No and Date	0310833213/04/12/2019			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg
		2	Paracymene	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	17 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	SYNNAT PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM REVIW00000385AM23													
RA File Number	022404000012 AM21													
Licence No and Date	0210209889/29/05/2020													
Norms Committee Decision:														
The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 against advance authorization No. 0210208260 dated 07.03.2018 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur</td><td>1 kg</td><td>1</td><td>Noscapine Crude Content 95%</td><td>1.158 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	18 / NC/3/MEET/Sep/202223/9				
Case Status	Case Approved				
Party Name	SYNNAT PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022				
HQ File Number	HQRNORM REVIW00000388AM23				
RA File Number	022404000050 AM21				
Licence No and Date	0210210010/27/07/2020				

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202223/6 dated 09.09.2022** against advance authorization No. **0210208260 dated 07.03.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00002033AM23
RA File Number	039404000198 AM21
Licence No and Date	0310837494/29/07/2020

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was observed that the firm has not given any technical details in support of its request.

In view of above, the Committee decided to **reject** the case maintain the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00002036AM23
RA File Number	039404000356 AM21
Licence No and Date	0310837963/28/08/2020

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was observed that the firm has not given any technical details in support of its request.

In view of above, the Committee decided to **reject** the case maintain the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	21 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001315AM23
RA File Number	039504000298 AM21
Licence No and Date	0310838023/01/09/2020

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B-1 (2, 3 Dimethyl 1 Butene)	0.896 kg
		2	Paracymene	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	22 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000568AM23
RA File Number	052404000295 AM21
Licence No and Date	0510415273/21/09/2020
Norms Committee Decision:	

The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information/documents from the firm:

- i. **DML.**
- ii. **Master Batch Formula.**
- iii. **COA of import item from foreign supplier.**

Case No.	23 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001749AM21
RA File Number	039404001019 AM20
Licence No and Date	0310838949/16/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	24 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001750AM21
RA File Number	039404000978 AM20
Licence No and Date	0310838950/16/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	25 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001751AM21
RA File Number	039404000297 AM21
Licence No and Date	0310838951/16/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	26 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001753AM21
RA File Number	039404000524 AM21
Licence No and Date	0310838953/16/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	27 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001755AM21
RA File Number	039404000184 AM21
Licence No and Date	0310838958/16/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	28 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	018205001745AM21			
RA File Number	039404000392 AM21			
Licence No and Date	0310838931/16/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
</				

Case No.	29 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			

Party Name	AARTI DRUGS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022																
HQ File Number	018205001746AM21																
RA File Number	039404000516 AM21																
Licence No and Date	0310838932/16/10/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)</td> <td rowspan="2">1 kg</td> <td>1</td> <td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate</td> <td>1.240 kg</td> </tr> <tr> <td>2</td> <td>Piperazine Anhydrous</td> <td>0.390 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg	2	Piperazine Anhydrous	0.390 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg													
		2	Piperazine Anhydrous	0.390 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	30 / NC/3/MEET/Sep/202223/9								
Case Status	Case Approved								
Party Name	AARTI DRUGS LIMITED								
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022								
HQ File Number	018205001758AM21								
RA File Number	039404000525 AM21								
Licence No and Date	0310838974/19/10/2020								
Norms Committee Decision:									
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.
Export product	Qty.	Sl. No.	Import items	Qty.					

Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC

Case No.	31 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001759AM21
RA File Number	039404000528 AM21
Licence No and Date	0310838975/19/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	32 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001767AM21
RA File Number	039404000526 AM21

Licence No and Date	0310839001/20/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	33 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	018205001769AM21			
RA File Number	039404000527 AM21			
Licence No and Date	0310839017/20/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	34 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	INNOVARE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001770AM21
RA File Number	262404000018 AM21
Licence No and Date	2610012921/20/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	35 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	018205001766AM21			
RA File Number	039404000548 AM21			
Licence No and Date	0310839000/20/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001778AM21
RA File Number	039404000412 AM21
Licence No and Date	0310839084/23/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001779AM21
RA File Number	039404000411 AM21
Licence No and Date	0310839085/23/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below

or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	38 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001788AM21
RA File Number	039404000410 AM21
Licence No and Date	0310839173/28/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Norfloxacin	1 kg	1	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877 kg
		2	Dimethyl Carbonate	0.789 kg
		3	Dimethyl Formamide	0.385 kg
		4	Mono Ethyl Amine 70	0.439 kg
		5	Piperazine Anhydrous	0.520 kg

		6	Methanol	0.150 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	39 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001789AM21
RA File Number	039404000346 AM21
Licence No and Date	0310839184/28/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	40 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001805AM21
RA File Number	092404000389 AM21
Licence No and Date	0910069418/29/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(1R,2R)-2-amino-6-(4-nitrophenyl)-1-phenylhex-5-yn-1-ol hydrochloride	1 kg	1	4-Pentyn-1-ol	1.22 kg
		2	Iodobenzene diacetate	4.78 kg
		3	Di-tert-butyl dicarbonate (Boc anhydride)	3.16 kg
		4	KRED-208, RVT-901 LYOPHILIZED ENZYME POWDER	0.030 kg
		5	Beta-Nicotinamide adenine dinucleotide phosphate Sodium salt (beta-NADP-Na)	0.008 kg
		6	P-Iodonitro benzene	0.904 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	41 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001804AM21
RA File Number	092404000388 AM21
Licence No and Date	0910069417/29/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
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(1R,2R)-2-amino-6-(4-nitrophenyl)-1-phenylhex-5-yn-1-ol hydrochloride	1 kg	1	4-Pentyn-1-ol	1.22 kg
		2	Iodobenzene diacerate	4.78 kg
		3	Di-tert-butyl dicarbonate (Boc anhydride)	3.16 kg
		4	KRED-208, RVT-901 LYOPHILIZED ENZYME POWDER	0.030 kg
		5	Beta-Nicotinamide adenine dinucleotide phosphate Sodium salt (beta-NADP-Na)	0.008 kg
		6	P-Iodonitro benzene	0.904 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001818AM21
RA File Number	039404001085 AM20
Licence No and Date	0310839307/04/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Norfloxacin	1 kg	1	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877 kg
		2	Dimethyl Carbonate	0.789 kg
		3	Dimethyl Formamide	0.385 kg

	4	Mono Ethyl Amine 70	0.439 kg
	5	Piperazine Anhydrous	0.520 kg
	6	Methanol	0.150 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001826AM21
RA File Number	039404000596 AM21
Licence No and Date	0310839361/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	44 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

HQ File Number	018205001827AM21			
RA File Number	039404000597 AM21			
Licence No and Date	0310839362/05/11/2020			
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	45 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	SYNNAT PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM REVIW00000390AM23			
RA File Number	022404000099 AM21			
Licence No and Date	0210210204/09/11/2020			
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 against advance authorization No. 0210208260 dated 07.03.2018, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	46 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	018205001844AM21
RA File Number	039404000423 AM21
Licence No and Date	0310839485/11/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	47 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	APEX DRUG HOUSE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001832AM23
RA File Number	03AA04013443 AM21
Licence No and Date	0311000381/23/12/2020

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was observed that the firm has not given any technical details in support of its request.

In view of above, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00063660AM21
RA File Number	03AA04018890 AM21
Licence No and Date	0311001030/16/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	49 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00067209AM21
RA File Number	03AA04019643 AM21
Licence No and Date	0311001122/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	50 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00067214AM21
RA File Number	03AA04019645 AM21
Licence No and Date	0311001129/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	51 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00067215AM21
RA File Number	03AA04019655 AM21
Licence No and Date	0311001134/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	52 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00067217AM21
RA File Number	03AA04019654 AM21
Licence No and Date	0311001138/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	53 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00068617AM21
RA File Number	03AA04020063 AM21
Licence No and Date	0311001190/22/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	54 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

HQ File Number	HQRNORM APPLY 00068219AM21			
RA File Number	03AA04020020 AM21			
Licence No and Date	0311001191/22/01/2021			
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	55 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00069628AM21			
RA File Number	03AA04020216 AM21			
Licence No and Date	0311001225/25/01/2021			
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	56 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001578AM23
RA File Number	03AA04021189 AM21
Licence No and Date	0311001372/01/02/2021
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information/documents from the firm: i. Master Batch Formula given was found incomplete. Content of import item in Master Batch Formula was not shown.	

Case No.	57 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00075441AM21
RA File Number	03AA04021687 AM21
Licence No and Date	0311001421/02/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	58 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000228AM23
RA File Number	31AA04006051 AM21
Licence No and Date	3111000148/09/02/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	59 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000695AM23
RA File Number	03AA04023340 AM21
Licence No and Date	0311001698/16/02/2021
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was observed that the description of import item No. 1 – Brimonidine does not match with the DML furnished by the firm. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of	

Case No.	60 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022																
HQ File Number	HQRNORM APPLY 00093160AM21																
RA File Number	03AA04024760 AM21																
Licence No and Date	0311001926/26/02/2021																
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)</td> <td rowspan="2">1 kg</td> <td>1</td> <td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate</td> <td>1.240 kg</td> </tr> <tr> <td>2</td> <td>Piperazine Anhydrous</td> <td>0.390 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg	2	Piperazine Anhydrous	0.390 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg													
		2	Piperazine Anhydrous	0.390 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	61 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	AARTI DRUGS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM APPLY 00094934AM21													
RA File Number	03AA04026242 AM21													
Licence No and Date	0311002125/02/03/2021													
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Ciprofloxacin Hydrochloride</td> <td>1 kg</td> <td>1</td> <td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-</td> <td>1.240 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-	1.240 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Ciprofloxacin Hydrochloride	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-	1.240 kg										

BP/EP/USP (Ciprofloxacin)			5Fluorobenzoyl) Acrylate	
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00096069AM21
RA File Number	03AA04027466 AM21
Licence No and Date	0311002195/03/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	63 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00097305AM21
RA File Number	039404000673 AM21
Licence No and	0311001441/04/03/2021

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	64 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000419AM23
RA File Number	05AA04037727 AM21
Licence No and Date	0511001580/08/03/2021
Norms Committee Decision:	
The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information/documents from the firm:	
i. Approved composition of export product as per DML. ii. Master Batch Formula. iii. Wastage claimed.	

Case No.	65 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00000226AM23
RA File Number	31AA04006435 AM21

Licence No and Date	3111000179/08/03/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	66 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00098942AM21			
RA File Number	03AA04022238 AM21			
Licence No and Date	0311001500/08/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	67 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00100470AM21			
RA File Number	03AA04028406 AM21			
Licence No and	0311002391/10/03/2021			

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	68 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00100472AM21			
RA File Number	03AA04028410 AM21			
Licence No and Date	0311002393/10/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	69 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00108415AM21
RA File Number	03AA04028192 AM21
Licence No and Date	0311002303/22/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	70 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00108766AM21
RA File Number	039404000652 AM21
Licence No and Date	0311002733/22/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	71 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00117194AM21
RA File Number	09AA04006983 AM21
Licence No and Date	0911000644/31/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AZATHIOPRINE 25mg	6000000 Number	1	Azathioprine	150.00 kg
		2	Cellulose Microcrystalline	150.00 kg
		3	Mannitol	150.00 kg
		4	Corn Starch	42.00 kg
		5	Croscarmellose Sodium	16.50 kg

		6	Povidone K	24.00 kg
		7	Sodium Stearyl Fumarate	7.50 kg
		8	Hypromellose	6.90 kg
		9	Macrogol	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00117574AM21
RA File Number	09AA04005560 AM21
Licence No and Date	0911000476/31/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
HYDROXYUREA CAPSULES 500 mg	1350000 Number	1	Hydroxyurea USP	675.00 kg
		2	Colloidal Silicon Dioxide NF	2.03 kg
		3	Magnesium Stearate	0.68 kg
		4	Capsule size1	1363500 Number

RA concerned may take further necessary action as per above decision of NC.

Case No.	73 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00003027AM22
RA File Number	03AA04031763 AM21
Licence No and Date	0311002768/05/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	74 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00003031AM22
RA File Number	039404000229 AM21
Licence No and Date	0311002737/05/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	75 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	NASENSE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00019535AM22
RA File Number	09AA04000085 AM22
Licence No and Date	0911000683/15/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00020260AM22
RA File Number	34AA04000021 AM22
Licence No and Date	3411000455/16/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

Specific name of Vegetable Oil to be imported.

Case No.	77 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	GARUDA CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00024406AM22
RA File Number	03AA04031910 AM21
Licence No and Date	0311003270/22/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	78 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	BHAGWATI INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00029214AM22
RA File Number	08AA04001833 AM22
Licence No and Date	0811001364/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	79 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00032713AM22
RA File Number	05AA04009888 AM22
Licence No and Date	0511002414/04/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	80 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00033649AM22
RA File Number	34AA04000874 AM22
Licence No and Date	3411000530/05/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00036920AM22
RA File Number	09AA04002104 AM22
Licence No and Date	0911000798/10/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	82 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SAGA LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

HQ File Number	HQRNORM REVIW00001672AM23										
RA File Number	08AA04003764 AM22										
Licence No and Date	0811001516/18/05/2021										
Norms Committee Decision:											
The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Sep/202122/8 dated 24.09.2021 against advance authorization No. 0810147725 dated 11.05.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Diosmin and Hesperidin Tablets 500 mg (1091 KGS)</td><td>1 Number Tablet</td><td>1</td><td>DIOSMIN + HESPERIDIN 9:1 (Assay NMT 93% and Water content NLT 2.9%)</td><td>564.29 mg</td></tr></table>		Export Product	Qty.	Sl. No.	Import items	Qty.	Diosmin and Hesperidin Tablets 500 mg (1091 KGS)	1 Number Tablet	1	DIOSMIN + HESPERIDIN 9:1 (Assay NMT 93% and Water content NLT 2.9%)	564.29 mg
Export Product	Qty.	Sl. No.	Import items	Qty.							
Diosmin and Hesperidin Tablets 500 mg (1091 KGS)	1 Number Tablet	1	DIOSMIN + HESPERIDIN 9:1 (Assay NMT 93% and Water content NLT 2.9%)	564.29 mg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	83 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	NASENSE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00046900AM22
RA File Number	09AA04002898 AM22
Licence No and Date	0911000881/20/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	84 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00047353AM22

RA File Number	03AA04031724 AM21			
Licence No and Date	0311002771/21/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	85 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00047898AM22
RA File Number	07AA04004515 AM22
Licence No and Date	0711001152/21/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	86 / NC/3/MEET/Sep/202223/9			
Case Status	Case Rejected			
Party Name	SAKAR HEALTHCARE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00099634AM22			
RA File Number	08AA04004104 AM22			

Licence No and Date	0811001574/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	87 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	DIAMINES AND CHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM APPLY 00101253AM22													
RA File Number	34AA04001451 AM22													
Licence No and Date	3411000643/27/05/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export Product</td><td>Qty</td><td>Sl. No.</td><td>Import Item Name.</td><td>Qty.</td></tr><tr><td>PIPERAZINE ANHYDROUS</td><td>1 kg</td><td>1</td><td>PIPERAZINE CRUDE OR PIPERAZINE MIXTURE (Percentage purity NMT 48.1%)</td><td>2.047 kg</td></tr></table>					Export Product	Qty	Sl. No.	Import Item Name.	Qty.	PIPERAZINE ANHYDROUS	1 kg	1	PIPERAZINE CRUDE OR PIPERAZINE MIXTURE (Percentage purity NMT 48.1%)	2.047 kg
Export Product	Qty	Sl. No.	Import Item Name.	Qty.										
PIPERAZINE ANHYDROUS	1 kg	1	PIPERAZINE CRUDE OR PIPERAZINE MIXTURE (Percentage purity NMT 48.1%)	2.047 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	88 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	ATUL LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00102193AM22			
RA File Number	08AA04005014 AM22			
Licence No and Date	0811001601/28/05/2021			

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Formulated Aromatic Amine 1 (Brown liquid, curing agent for epoxy resin)	1 kg	1	Aniline / Aniline Oil	0.683 kg
		2	Methanol	0.158 kg
		3	Di Ethyl Toluene Diamine / Ethacure 100 / Lonzacure DETDA 80 / DETDA 80 / DETDA	0.202 kg
		4	Iso Phoron Diamine / Vestamine IPD / Baxxodur EC 201 / Wanamine IPDA	0.101 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	89 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00104366AM22
RA File Number	08AA04004876 AM22
Licence No and Date	0811001618/01/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

The firm has given chemical reactions, starting from Formaldehyde as import item is Methanol. Therefore, the firm is requested to give complete chemistry from Methane.

Case No.	90 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00105763AM22
RA File Number	03AA04017165 AM22
Licence No and Date	0311004253/02/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	91 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00107373AM22
RA File Number	03AA04018281 AM22
Licence No and Date	0311004321/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	92 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00109350AM22
RA File Number	03AA04023320 AM22
Licence No and Date	0311004415/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	93 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00111363AM22
RA File Number	31AA04004163 AM22
Licence No and Date	3111000397/10/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	94 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00113434AM22
RA File Number	03AA04015087 AM22
Licence No and Date	0311004561/12/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	95 / NC/3/MEET/Sep/202223/9
Case Status	Case Rejected
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00113697AM22
RA File Number	31AA04007148 AM21
Licence No and Date	3111000400/14/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	96 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00184798AM22
RA File Number	03AA04091486 AM22
Licence No and Date	0311007000/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	97 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001812AM23
RA File Number	05AA040108674 AM22
Licence No and Date	0511006625/03/12/2021

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Mydrimax Eye Drops 5 ml (Mydrimax Eye Drops 5 ml) (Each ml Containing 8 mg Tropicamide)	1 Number	1	Tropicamide	40.8 mg / 5 ml vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM REVIW00001552AM23
RA File Number	13AX04000009 AM22
Licence No and Date	1311000821/15/12/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information/documents from the firm:	
i. COA of import item indicating exact purity of import item alongwith Bill of Entry indicating exact percentage of purity.	

Case No.	99 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00287541AM22
RA File Number	03AA040131415 AM22
Licence No and Date	0311009528/16/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative	

data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00292375AM22
RA File Number	03AA040131528 AM22
Licence No and Date	0311009652/21/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	AARTI DRUGS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM APPLY 00300612AM22													
RA File Number	03AX04000458 AM22													
Licence No and Date	0311009880/29/12/2021													
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)</td><td rowspan="3">1 kg</td><td>1</td><td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate</td><td>1.240 kg</td></tr> <tr> <td>2</td><td>Piperazine Anhydrous</td><td>0.390 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg	2	Piperazine Anhydrous	0.390 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg										
		2	Piperazine Anhydrous	0.390 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	102 / NC/3/MEET/Sep/202223/9					
Case Status	Case Approved					
Party Name	AARTI DRUGS LIMITED					
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022					
HQ File Number	HQRNORM APPLY 00300738AM22					
RA File Number	03AX04000454 AM22					
Licence No and Date	0311009888/29/12/2021					
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.
Export product	Qty.	Sl. No.	Import items	Qty.		

Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	103 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00301808AM22
RA File Number	03AX04000439 AM22
Licence No and Date	0311009908/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	104 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00305699AM22
RA File Number	03AA040128756 AM22

Licence No and Date	0311009997/03/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	105 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00320476AM22			
RA File Number	03AX04000684 AM22			
Licence No and Date	0311010562/17/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00320474AM22
RA File Number	03AA040113369 AM22
Licence No and Date	0311010560/17/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00322636AM22
RA File Number	03AA04044735 AM22
Licence No and Date	0311010626/18/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Norfloxacin	1 kg	1	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877 kg
		2	Dimethyl Carbonate	0.789 kg
		3	Dimethyl Formamide	0.385 kg
		4	Mono Ethyl Amine 70	0.439 kg
		5	Piperazine Anhydrous	0.520 kg
		6	Methanol	0.150 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	108 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00331312AM22
RA File Number	03AX04000872 AM22
Licence No and Date	0311010876/25/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	109 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00356040AM22
RA File Number	03AX04001181 AM22
Licence No and Date	0311011428/15/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	110 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00357589AM22
RA File Number	08AX04000262 AM22
Licence No and Date	0811004084/16/02/2022

Norms Committee Decision:

Deferred for comments of TE

Case No.	111 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00358825AM22
RA File Number	03AX04001322 AM22
Licence No and Date	0311011513/17/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0311005604 dated 25.07.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-NONYLATED DIPHENYLAMINE (YALUB DND)	1 kg	1	DIPHENYLAMINE	0.4134 kg
		2	NONENE	0.4 kg
		3	ACTIVATED CLAY	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00358236AM22
RA File Number	039404000737 AM20
Licence No and Date	0311011493/17/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product /

import item in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No. **0310831769 dated 24.09.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2,4-dichlorophenyl)-1H-imidazole-1-ethanol	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg
		2	Imidazole	0.53 kg
		3	Sodium Carbonate	Not shown in the process
		4	Sodium Borohydride	0.10 kg
		5	Dimethyl Sulphoxide (DMSO)	0.42 kg
		6	Toluene	0.45 kg
		7	Sodium Hydroxide (NaOH)	0.10 kg
		8	Activated Carbon	0.050 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	113 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	PI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00358447AM22
RA File Number	13AX04000083 AM22
Licence No and Date	1311001018/17/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
PIA - 4 Chemical Name: 3-(bromomethyl)-2-chloro-4-(methylsulfonyl)benzoic acid	1 kg	1	3-Chloro -2-Methyl aniline	0.620 kg
		2	Sodium Nitrite	0.366 kg
		3	Sodium Methyl Mercaptide	1.570 kg
		4	Bromine	0.634 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	114 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	DIAMINES AND CHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00358616AM22			
RA File Number	34AX04000258 AM22			
Licence No and Date	3411001810/17/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty	Sl. No.	Import Item Name.	Qty.
PIPERAZINE ANHYDROUS	1 kg	1	PIPERAZINE CRUDE OR PIPERAZINE MIXTURE (Percentage purity NMT 48.1%)	2.047 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	115 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359289AM22
RA File Number	03AX04001240 AM22
Licence No and Date	0311011529/18/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No. **0310826282 dated 10.01.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SELAMECTIN (6 PERCENT SPOT ON 0.25 ML TUBE)	100 Number	1	SELAMECTIN	1.53 gram
2	SELAMECTIN (6 PERCENT SPOT ON 0.75 ML TUBE)	100 Number	1	SELAMECTIN	4.59 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	116 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359473AM22
RA File Number	03AX04001229 AM22
Licence No and Date	0311011469/18/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

- i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name.
- ii. Details of Packaging Material may be furnished.
- iii. Copy of Master Batch Formula for export item indicating net content of inputs in each export.

Case No.	117 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359641AM22
RA File Number	34AX04000278 AM22
Licence No and Date	3411001821/18/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	118 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	KUBO COMBUSTION EFFICIENCY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359704AM22
RA File Number	03AX04001024 AM22
Licence No and Date	0311011564/18/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	119 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359728AM22
RA File Number	08AX04000474 AM22
Licence No and Date	0811004112/18/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:	

i. COA of import item from foreign supplier showing Actual Potency of import item.

ii Wastage claimed in each export product.

Case No.	120 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00359783AM22
RA File Number	34AX04000191 AM22
Licence No and Date	3411001829/18/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm: i. Calculation for the requirement of inputs for the manufacture of export item, giving chemical reaction and molecular weight of reactants & products, indicating yield with justification. ii. Value of by product/s obtained in the chemical reaction, if any, giving invoice copy.	

Case No.	121 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00363471AM22
RA File Number	03AX04000968 AM22
Licence No and Date	0311011657/22/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00363091AM22
RA File Number	03AX04001339 AM22
Licence No and Date	0311011646/22/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/3 dated 27.05.2022** against advance authorization No. **0310814635 dated 14.07.2017** , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Benzydamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and(all other flavours. Each lozenge contains (i) Benzydamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 33.333 Kgs (ii) 14.778 Kgs (iii) 28733.356 Kgs.)	1000 Number	1	Benzydamine Hydrochloride	3.06 gram
			2	Cetylpyridinium Chloride	1.356 gram
			3	Isomalt ST-M	2586.00 gram
2	Benzydamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory,(Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 21.333 Kgs. (ii) 18389.439 Kgs.)	1000 Number	4	Benzydamine Hydrochloride	3.06 gram
			5	Isomalt ST-M	2586.00 gram

3	Benzylamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains (i) Benzylamine Hydrochloride-(3mg (ii) Isomalt ST-M - 2586mg. Net content (i) 12 Kgs. (ii) 10344 Kgs.)	1000 Number	6	Benzylamine Hydrochloride	3.06 gram
			7	Isomalt ST-M	2586.00 gram
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours.(Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 13.333 Kg (ii) 25924.878 Kg)	1000 Number	8	Cetylpyridinium Chloride	1.356 gram
			9	Isomalt ST-M	2586.00 gram
5	Cetylpyridinium Chloride And Benzylamine Hydrochloride Antiseptic Lozenges Sugar Free. Each lozenge contains((i) Cetylpyridinium Chloride-1mg (ii) Isomalt ST-M - 2586mg. Net content (i) 5.22 Kg (ii) 13498.92 Kg)	1000 Number	10	Cetylpyridinium Chloride	1.02 gram
			11	Isomalt ST-M	2586.00 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	123 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00364287AM22
RA File Number	05AX04001048 AM22
Licence No and Date	0511010134/23/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	124 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	MEGHMANI FINECHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00364297AM22
RA File Number	34AX04000289 AM22

Licence No and Date	3411001842/23/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	125 / NC/3/MEET/Sep/202223/9													
Case Status	Case Approved													
Party Name	MERIDIAN ENTERPRISES PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022													
HQ File Number	HQRNORM APPLY 00364380AM22													
RA File Number	03AX04001359 AM22													
Licence No and Date	0311011694/23/02/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Sep/202223/8 dated 23.09.2022 against advance authorization No. 0311005561 dated 23.07.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td>Dequalinium Choride Oral Paint (Dequadin Oral Paint) 25 ML Bottel. (Each ml contains: Dequalinium Choride 0.5 percent ((Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg,Net content per 25ml bottle = 125mg Total net content = 2.597 kgs))</td><td>1 Number</td><td>1</td><td>Dequalinium Chloride</td><td>127.07 mg / Bottle</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Dequalinium Choride Oral Paint (Dequadin Oral Paint) 25 ML Bottel. (Each ml contains: Dequalinium Choride 0.5 percent ((Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg,Net content per 25ml bottle = 125mg Total net content = 2.597 kgs))	1 Number	1	Dequalinium Chloride	127.07 mg / Bottle
Export product	Qty.	Sl. No.	Import items	Qty.										
Dequalinium Choride Oral Paint (Dequadin Oral Paint) 25 ML Bottel. (Each ml contains: Dequalinium Choride 0.5 percent ((Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg,Net content per 25ml bottle = 125mg Total net content = 2.597 kgs))	1 Number	1	Dequalinium Chloride	127.07 mg / Bottle										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	126 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00365021AM22			

RA File Number	03AX04001397 AM22			
Licence No and Date	0311011707/23/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0310831861 dated 27.09.2019 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	127 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00365147AM22
RA File Number	03AX04001369 AM22
Licence No and Date	0311011710/23/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	128 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00365148AM22
RA File Number	03AX04001134 AM22
Licence No and Date	0311011711/23/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative	

data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	129 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	IPCA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00365876AM22
RA File Number	03AX04001137 AM22
Licence No and Date	0311011718/24/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **12/82-ALC4/2018 dated 12.12.2018** against advance authorization No. **0310820257 dated 04.04.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METOPROLOL SUCCINATE	1 kg	1	Para Methoxy Ethyl Phenol (or) 4- Methoxy Ethyl Phenol	0.7955 kg
		2	Epichlorohydrine	0.6179 kg
		3	Succinic Acid	0.4508 kg

		4	Mono Isopropyl Amine	0.6285 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	130 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00365877AM22
RA File Number	03AX04001350 AM22
Licence No and Date	0311011719/24/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	131 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00366482AM22
RA File Number	05AX04001055 AM22
Licence No and Date	0511010494/24/02/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	132 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00365875AM22
RA File Number	03AX04001138 AM22
Licence No and Date	0311011717/24/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AMYL CINNAMIC ALDEHYDE	1 kg	1	HEPTALDEHYDE	0.577 kg
		2	BENZALDEHYDE	0.5925 kg
		3	METHANOL	0.010 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	133 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367536AM22
RA File Number	08AX04000483 AM22
Licence No and Date	0811004214/25/02/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	134 / NC/3/MEET/Sep/202223/9
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Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367541AM22
RA File Number	08AX04000478 AM22
Licence No and Date	0811004216/25/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	135 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367543AM22
RA File Number	08AX04000490 AM22
Licence No and Date	0811004217/25/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	136 / NC/3/MEET/Sep/202223/9																		
Case Status	Case Approved																		
Party Name	HARMAN FINOCHEM LIMITED																		
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022																		
HQ File Number	HQRNORM APPLY 00367120AM22																		
RA File Number	03AX04001428 AM22																		
Licence No and Date	0311011779/25/02/2022																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																			
<table><tr><td>Sl. No.</td><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>1</td><td>METFORMIN 500MG TABLETS((Each Metformin 500mg Tablet contains Metformin HCL 500mg) equivalent to:- Dicyandiamide</td><td>1 Number</td><td>1</td><td>DICYANDIAMIDE</td><td>289.17 mg</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>		Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.	1	METFORMIN 500MG TABLETS((Each Metformin 500mg Tablet contains Metformin HCL 500mg) equivalent to:- Dicyandiamide	1 Number	1	DICYANDIAMIDE	289.17 mg						
Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.														
1	METFORMIN 500MG TABLETS((Each Metformin 500mg Tablet contains Metformin HCL 500mg) equivalent to:- Dicyandiamide	1 Number	1	DICYANDIAMIDE	289.17 mg														

	289.170 mg, DMF 188.700 mg. Total Net wt of Export 68250 kgs (Cross SION Norms of Metformin HCL SION No.A290 & Tablets/Capsules SION No A412.))		2	DMF	188.70 mg
2	METFORMIN 850MG TABLETS((Each Metformin 850mg Tablet contains Metformin HCL 850mg) equivalent to:- Dicyandiamide 491.589 mg, DMF 320.790 mg. Total Net wt of Export 6291.700 kgs (Cross SION Norms of Metformin HCL SION No.A290 & Tablets/Capsules SION No A412.))	1 Number	3	DICYANDIAMIDE	491.589 mg
			4	DMF	320.79 mg
3	METFORMIN 1000MG TABLETS((Each Metformin 1000mg Tablet contains Metformin HCL 1000mg) equivalent to:-Dicyandiamide 578.340 mg, DMF 377.400 mg. Total Net wt of Export 6378.000 kgs (Cross SION Norms of Metformin HCL SION No.A290 & Tablets/Capsules SION No A412.))	1 Number	5	DICYANDIAMIDE	578.34 mg
			6	DMF	377.40 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	137 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367797AM22
RA File Number	04AX04000240 AM22
Licence No and Date	0411002766/25/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **6/82-ALC4/2019 dated 16.08.2019** against advance authorization No. **0910067740 dated 03.07.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	Losartan Potassium Tablets USP - 25MG-90s	1 Number Tablet	1	Losartan Potassium or Losartan Potassium USP	25.5 mg

			2	Mannitol (Pearlitol 160C)	101.9 mg
			3	Microcrystalline Cellulose	40.5 mg
			4	Croscarmellose Sodium	7.19 mg
			5	Povidone K	3.61 mg
			6	Magnesium Stearate	1.8 mg
			7	Opadry White	3.6 mg
2	Losartan Potassium Tablets USP - 25MG-1000s	1 Number Tablet	8	Losartan Potassium or Losartan Potassium USP	25.5 mg
			9	Mannitol (Pearlitol 160C)	101.9 mg
			10	Microcrystalline Cellulose	40.5 mg
			11	Croscarmellose Sodium	7.19 mg
			12	Povidone K	3.61 mg
			13	Magnesium Stearate	1.8 mg
			14	Opadry White	3.6 mg
3	Losartan Potassium Tablets USP - 50MG-90s	1 Number Tablet	15	Losartan Potassium or Losartan Potassium USP	51 mg
			16	Mannitol (Pearlitol 160C)	203.8 mg
			17	Microcrystalline Cellulose	81.0 mg
			18	Croscarmellose Sodium	14.38 mg
			19	Povidone K	7.22 mg
			20	Magnesium Stearate	3.6 mg

			21	Opadry White	7.2 mg
4	Losartan Potassium Tablets USP - 50MG-1000s	1 Number Tablet	22	Losartan Potassium or Losartan Potassium USP	51 mg
			23	Mannitol (Pearlitol 160C)	203.8 mg
			24	Microcrystalline Cellulose	81.0 mg
			25	Croscarmellose Sodium	14.38 mg
			26	Povidone K	7.22 mg
			27	Magnesium Stearate	3.6 mg
			28	Opadry White	7.2 mg
5	Losartan Potassium Tablets USP - 100MG-90s	1 Number Tablet	29	Losartan Potassium or Losartan Potassium USP	102 mg
			30	Mannitol (Pearlitol 160C)	407.6 mg
			31	Microcrystalline Cellulose	162 mg
			32	Croscarmellose Sodium	28.76 mg
			33	Povidone K	14.44 mg
			34	Magnesium Stearate	7.2 mg
			35	Opadry White	14.4 mg
6	Losartan Potassium Tablets USP - 100MG-1000s	1 Number Tablet	36	Losartan Potassium or Losartan Potassium USP	102 mg
			37	Mannitol (Pearlitol 160C)	407.6 mg
			38	Microcrystalline Cellulose	162 mg
			39	Croscarmellose Sodium	28.76 mg

			40	Povidone K	14.44 mg
			41	Magnesium Stearate	7.2 mg
			42	Opadry White	14.4 mg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	138 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367121AM22
RA File Number	03AX04001357 AM22
Licence No and Date	0311011780/25/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	139 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	INDO AMINES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00367123AM22			
RA File Number	03AX04001414 AM22			
Licence No and Date	0311011782/25/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jul/202122/4 dated 15.07.2021 against advance authorization No. 0311001846 dated 01.03.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

LAURYL AMINE OR IAL LAD	1 kg	1	LAURIC ACID	1.48 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	140 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367127AM22
RA File Number	03AX04001176 AM22
Licence No and Date	0311011786/25/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	141 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00367304AM22
RA File Number	09AX04000261 AM22
Licence No and Date	0911002566/25/02/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	142 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	AASHA BIOCHEM
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00370268AM22
RA File Number	10AX04000065 AM22
Licence No and Date	1011000912/28/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	143 / NC/3/MEET/Sep/202223/9																			
Case Status	Case Approved																			
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022																			
HQ File Number	HQRNORM APPLY 00370611AM22																			
RA File Number	34AX04000302 AM22																			
Licence No and Date	3411001872/28/02/2022																			
Norms Committee Decision:																				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/3 dated 27.05.2022 against advance authorization No. 3410045298 dated 18.07.2019 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																				
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="4">EDOT (3,4-Ethylenedioxythiophene) (Other Organo - Sulphur Compounds)</td><td rowspan="4">1 kg</td><td>1</td><td>Dimethyl Oxalate</td><td>1.25 kg</td></tr><tr><td>2</td><td>Sodium Methoxide Powder</td><td>0.856 kg</td></tr><tr><td>3</td><td>Sodium Methoxide Solution (30 %) /Sodium Methylate Solution (30 %)</td><td>1.52 kg</td></tr><tr><td>4</td><td>Dimethylformamide</td><td>0.55 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	EDOT (3,4-Ethylenedioxythiophene) (Other Organo - Sulphur Compounds)	1 kg	1	Dimethyl Oxalate	1.25 kg	2	Sodium Methoxide Powder	0.856 kg	3	Sodium Methoxide Solution (30 %) /Sodium Methylate Solution (30 %)	1.52 kg	4	Dimethylformamide	0.55 kg
Export product	Qty.	Sl. No.	Import items	Qty.																
EDOT (3,4-Ethylenedioxythiophene) (Other Organo - Sulphur Compounds)	1 kg	1	Dimethyl Oxalate	1.25 kg																
		2	Sodium Methoxide Powder	0.856 kg																
		3	Sodium Methoxide Solution (30 %) /Sodium Methylate Solution (30 %)	1.52 kg																
		4	Dimethylformamide	0.55 kg																

		5	1,2-Dichloroethane / Ethylene Dichloride	1.835 kg
		6	Sulfolane	0.26 kg
		7	Sodium Sulphide (60 % min.) / Sodium Sulfide (60% min)	1.458 kg
		8	Methyl Monochloro Acetate	2.454 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	144 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00370625AM22
RA File Number	34AX04000311 AM22
Licence No and Date	3411001873/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:	
By Product obtained during the reaction for manufacturing of export item giving its value with invoices.	

Case No.	145 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00370690AM22
RA File Number	03AX04000957 AM22
Licence No and Date	0311011997/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL ACETOACETATE (ACETO ACETIC METHYL ESTER)	1 kg	1	Acetic Acid	1.209 kg (with 25% wastage)
		2	Methanol	0.284 kg (with 3% wastage)

RA concerned may take further necessary action as per above decision of NC.

Case No.	146 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00369904AM22
RA File Number	07AX04000402 AM22
Licence No and Date	0711003263/28/02/2022

Norms Committee Decision:

The Committee considered case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Sterile Water for Injection 10mL Vial(Sterile Water for injection, filled in 10mL Vial and capped with 13mm GreySerum Chlorobutyl Rubber Stopper & 13mm white colour Matte finish Seals)	1 Number	1	13FO LQ 3766 white MATTE TOP (13mm white Color Matte Seals)	Relevant as per packing policy with Accountability clause
2	Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug	1 Number	2	13FO LQ 3769 BLUE MATTE TOP (13mm Blue Color Matte Seals)	Relevant as per packing policy with Accountability clause

	filled in 10mL Vial and capped with 13mm Grey Serum Chlorobutyl Rubber Stopper & 13mm Blue colour Matte finish Seals)				
RA concerned may take further necessary action as per above decision of NC.					

Case No.	147 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00369996AM22
RA File Number	03AX04001474 AM22
Licence No and Date	0311011969/28/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **0311004509 dated 10.06.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
DI-NONYLATED DIPHENYLAMINE (YALUB DND)	1 kg	1	DIPHENYLAMINE	0.4134 kg
		2	NONENE	0.4 kg
		3	ACTIVATED CLAY	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	148 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

and Date				
HQ File Number	HQRNORM APPLY 00370092AM22			
RA File Number	09AX04000243 AM22			
Licence No and Date	0911002567/28/02/2022			
Norms Committee Decision:				
The Committee considered case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
3-METHYL-N-(TRIFLUOROACETYL)-L-VALINE(POWDER)	1 kg	1	L TERT LEUCINE	0.72 kg
		2	ETHYL TRIFLUORO ACETATE	0.78 kg
		3	HEPTANE	3.88 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	149 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	MERIDIAN ENTERPRISES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00370234AM22			
RA File Number	03AX04001473 AM22			
Licence No and Date	0311011978/28/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Sep/202223/8 dated 23.09.2022 against advance authorization No. 0311005561 dated 23.07.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Dequalinium Chloride Oral Paint	1 Number	1	Dequalinium Chloride	127.07 mg /Bottle

(Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg, Net content per 25ml bottle = 125mg Total net content = 2.597 kgs))				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	150 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00371439AM22
RA File Number	09AA04017878 AM22
Licence No and Date	0911002574/01/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:	
i. Consumption coefficient for 1 kg Amoxicilin Bulk. ii. Wastage applied on API for Tablets. iii. Copy of relevant DML. iv Copy of Master Batch Formula.	

Case No.	151 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00371441AM22
RA File Number	09AX04000232 AM22
Licence No and Date	0911002575/01/03/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	152 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00371619AM22
RA File Number	31AX04000082 AM22
Licence No and Date	3111001116/01/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Mar/202122/16 dated 08.04.2022** against advance authorization No. **3111000614 dated 12.10.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.72 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride	0.755 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	153 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00371807AM22
RA File Number	09AX04000256 AM22
Licence No and Date	0911002585/01/03/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	154 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00372524AM22
RA File Number	07AX04000434 AM22
Licence No and Date	0711003323/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **5/82-ALC4/2019 dated 02.08.2019** against advance authorization No. **3110067352 dated 28.03.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TRANEXAMIC ACID INJECTION 1000 MG / 10 ML BP/EP/USP/IP (Net content 228.57 kg) TRANEXAMIC ACID INJECTION 1000 MG / 10 ML BP/EP/USP/IP (Net content 228.57 kg))	1 Number	1	TRANEXAMIC ACID	1100 mg / 10 ml vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	155 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00372545AM22
RA File Number	02AX04000172 AM22
Licence No and Date	0211002041/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

- i. COA report of import item from foreign supplier.
- ii. By-Product obtained during processing and its value with invoices.
- iii. Indigenous items to use in process.

Case No.	156 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00372701AM22
RA File Number	09AX04000259 AM22
Licence No and Date	0911002597/02/03/2022

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3-METHYL-N-(TRIFLUOROACETYL)-L-VALINE(POWDER)	1 kg	1	L TERT LEUCINE	0.72 kg
		2	ETHYL TRIFLUORO ACETATE	0.78 kg
		3	HEPTANE	3.88 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	157 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00372853AM22
RA File Number	05AX04001101 AM22
Licence No and Date	0511010578/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0511006574 dated 02.12.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Nepafenac Ophthalmic Suspension, 0.1Percent w/v NEPALACT Sterile Eye Drops, 5ml) (PRANAYAM)((Each ml contains Nepafenac 1.0 mg (Equivalent to 130.000 Gram of Bulk Drug))	1 Number	1	Nepafenac	5.1 mg / Vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	158 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00372854AM22
RA File Number	05AX04001140 AM22
Licence No and Date	0511010579/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin HCL and Dexamethasone Sodium Phosphate Eye Drops 0.5%w/v, 0.1% w/v, 5ml (MILFLOX DM, MILFODOX, (MIFLOCO DELTA) (Each ml contain Moxifloxacin Base 5mg. equi. to Moxifloxacin HCL 5.45mg. & Dexamethasone Phosphate 1mg equi. to Dexamethasone Sodium	38000 Number	1	Moxifloxacin Hydrochloride	1087.27 Gram
		2	Dexamethasone Sodium Phosphate	219.45 Gram

Phosphate 1.1mg (Equi.to 1035.500gm Moxifloxacin HCL and 209.000gm Dexamethasone Sodium Phosphate))				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	159 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	EMCURE PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00373052AM22
RA File Number	31AX04000077 AM22
Licence No and Date	3111001114/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202122/13 dated 21.01.2022** against advance authorization No. **3111000570 dated 08.09.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CIPROBIOTIC FORT TAB 500MG (CIPROFLOXACIN TABLETS 500MG)(EACH FILM COATED TABLET CONTAIN : CIPROFLOXACIN HYDROCHLORIDE USP EQUIVALENT TO CIPROFLOXACIN 500 MG [NET WEIGHT 2577.33 KG])	1 Number	1	CIPROFLOXACIN HYDROCHLORIDE USP	555.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	160 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00374328AM22
RA File Number	09AX04000286 AM22
Licence No and Date	0911002611/03/03/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	161 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00374384AM22
RA File Number	03AX04001522 AM22
Licence No and Date	0311012234/03/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **5/82-ALC4/2020 dated 09.10.2020** against advance authorization No. **0310834922 dated 18.02.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN HCL CAPSULES-150MG	1 Number	1.	CLINDAMYCIN HYDROCHLORIDE EP	173.53 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	162 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00374231AM22
RA File Number	26AX04000019 AM22
Licence No and Date	2611000488/03/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

- i. **Complete chemistry, molecular weight and percentage yield.**
- ii. **Production / Consumption data duly certified by GST.**
- iii. **By-Product obtained during processing and its value with invoices.**

Case No.	163 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00374302AM22
RA File Number	09AX04000287 AM22
Licence No and Date	0911002609/03/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Oct/202122/9 dated 15.10.2021** against advance authorization No. **0910069160 dated 10.09.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(R)-2-(Diphenylmethyl)pyrrolidine hydrochloride (RDPH-II)	1 kg	1	D-Proline/R-Proline	1.167 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	164 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	MISTAIR HEALTH AND HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00375016AM22
RA File Number	03AX04001352 AM22
Licence No and Date	0311012252/04/03/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	165 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	SAKAR HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00375600AM22
RA File Number	08AX04000616 AM22
Licence No and Date	0811004272/04/03/2022

Norms Committee Decision:

: The Committee considered the case as per agenda and it was decided to call for following information/documents from the firm:

i. COA of import item from foreign supplier showing potency and wastage claimed on it.

Case No.	166 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378292AM22
RA File Number	03AX04001523 AM22
Licence No and Date	0311012331/07/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **9/82-ALC4/2019 dated 18.10.2019** against advance authorization No. **0310827603 dated 11.03.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-AMINO -2-PHENYLBUTYRIC ACID SODIUM SALT	1 kg	1	PROPIOPHENONE	0.922 kg
		2	SODIUM CYANIDE (NaCN)	0.337 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	167 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	APEX DRUG HOUSE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378735AM22
RA File Number	03AX04001508 AM22
Licence No and Date	0311012345/07/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Oct/202122/10 dated 12.11.2021** against advance authorization No. **0311000381 dated 23.12.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benzocaine & Dequalinium Chloride Lozenges(Benzocaine Dequalinium Chloride Lozenges (ELIDOL DUO (Raspberry Flavour) Each Lozenge contains Benzocaine BP 10 mg, Dequalinium Chloride 0.25 mg Net Content: 1) Dequalinium Chloride BP - 370.3750 GRAMS 2) Benzocaine BP - Kgs (Indigenous):22.222 KGS)	1 Number	1.	Dequalinium Chloride BP	0.255 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	168 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378736AM22
RA File Number	03AX04001550 AM22
Licence No and	0311012347/07/03/2022

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	169 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378768AM22
RA File Number	05AX04001194 AM22
Licence No and Date	0511010747/07/03/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	170 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378088AM22
RA File Number	04AX04000278 AM22
Licence No and Date	0411002806/07/03/2022
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	171 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	PROLIFE BIO-CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378218AM22
RA File Number	03AX04001348 AM22
Licence No and Date	0311012324/07/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 0311000521 dated 01.01.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
METHYLAMINO-4-BROMO ANTHRAQUINONE	1 kg	1.	1 NITROANTHRAQUINONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	172 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00378220AM22
RA File Number	03AX04000917 AM22
Licence No and Date	0311012325/07/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Oct/202122/9 dated 15.10.2021** against advance authorization No. **0310837228 dated 16.07.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current, Honey Lemon & Other(Flavours. Each Lozenge Contains 12mg Benzocaine. Net content of Benzocaine - 181.818 Kgs.)	1 Number	1	Benzocaine	12.24 mg
2	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current and Lime & Lemon and Other(Flavours. Each Lozenge contains 10mg Benzocaine. Net content of Benzocaine - 44.944 Kgs.)	1 Number	2	Benzocaine	10.20 mg

3	Benzocaine, Cetylpyridinium Chloride And Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges.(Each Lozenge Contains 1.25mg Benzocaine. Net content of Benzocaine - 23.669 Kgs.)	1 Number	3	Benzocaine	1.275 mg
4	Life Brand Sore Throat & Nasal Congestion Relief Extra Strength (Flavours Cherry/Honey & Lemon/Other flavours) Sugar(Free Lozenges. Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 13.245 Kgs and Isomalt ST-M - 2270.172 Kgs.)	1 Number	4	Benzocaine	15.30 mg
			5	Isomalt ST-M	2571.00 mg
5	Personnelle Oral Anesthetic Sore Throat Lozenges Extra Strenght Sugar Free (Flavours Cherry/Honey Lemon/Other flavours)(Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 13.245 Kgs and Isomalt ST-M - 2270.172 Kgs.)	1 Number	6	Benzocaine	15.30 mg
			7	Isomalt ST-M	2571.00 mg
6	Option+Oral Lozenges Sore Throat & Nasal Congestion Relief Extra Strenght (Flavours Cherry/Honey Lemon /Other flavours).(Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 13.245 Kgs and Isomalt ST-M - 2270.172 Kgs.)	1 Number	8	Benzocaine	15.30 mg
			9	Isomalt ST-M	2571.00 mg
7	Biomedic Oral Anesthetic Lozenges Sore Throat & Nasal Congestion Relief Extra Strength Cherry ST & NC RELEX Lozenges((Flavours Cherry / Honey Lemon/ Other flavours) Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 13.245 Kgs and Isomalt ST-M - 2270.172 Kgs.)7	1 Number	10	Benzocaine	15.30 mg
			11	Isomalt ST-M	2571.00 mg
8	Atoma Sore Throat & Nasal Congestion Relief Extra Strength Lozenges Cherry/Honey & Lemon Flavour. Each Lozenge Contains(Bezocaine 15 mg & Isomalt ST-M 2700 Mg. Net Content Benzocaine 13.245 Kgs and Isomalt ST-M - 2270.172 Kgs.)	1 Number	12	Benzocaine	15.30 mg
			13	Isomalt ST-M	2700.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	173 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00378226AM22
RA File Number	03AX04001471 AM22
Licence No and Date	0311012326/07/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jul/202122/4 dated 15.07.2021** against advance authorization No. **0311002050 dated 03.03.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Rinza sip with Vitamin C (Flavours Orange/ Lemon/ Black Currant/ Other flavours) &(Rinza Sip (Flavours Orange/ Lemon/ Black currant/ Cranberry/ Honey Lemon/ Other flavours). Each sachet of 5gm contains Caffeine Anhydrous Powder 30mg. Net content of Caffeine Anhydrous Powder 923.64 Kgs.)	1 Number Sachet	1	Caffeine Anhydrous Powder	30.30 mg / 5 gm sachet
2	Rinza Tablets. Each tablet Contains Caffeine Anhydrous Powder 30 mg and Paracetamol BP 500 mg.(Net Content of Caffeine Anhydrous Powder - 960 Kgs and Paracetamol BP- 16000 Kgs)	1 Number Tablet	2	Caffeine Anhydrous Powder	30.60 mg / 30 mg tablet
			3	Paracetamol BP	510 mg / 500 mg tablet
3	Rinza Sip for Children (Flavours Raspberry/ other flavours). Each sachet of 3gm contains Paracetamol BP - 280mg.(Net content- 576.92 Kgs.)	1 Number Sachet	4	Paracetamol BP	282.80 mg / 3 gm sachet

RA concerned may take further necessary action as per above decision of NC.

Case No.	174 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	SMS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00379575AM22
RA File Number	09AX04000173 AM22
Licence No and Date	0911002637/08/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202223/6 dated 09.09.2022** against advance authorization No. **0911002507 dated 11.02.2022**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SITAGLIPTIN HYDROCHLORIDE	1 kg	1	2,4,5 TRIFLUOROPHENYLACETIC ACID	1.146 kg
		2	MELDRUM ACID	0.88 kg
		3	3-(TERIFLUOROMETHYL)-5,6,7,8-TETRAHYDRI-[1,2,4] TRIAZOLO[4,3-a] PYRAZINE HYDROCHLORIDE	0.75 kg
		4	DI-TERTIARY BUTYL DICARBONATE (DIBOC)	1.50 kg
		5	TETRAHYDROFURAN	1.50 kg
		6	ISO PROPYL ALCOHOL	5.50 kg
		7	METHANOL	3.12 kg
		8	N-HEPTANE	1.80 kg
		9	METHYL DI CHLORIDE	12.18 kg
		10	TERTIARY BUTANOL (T-BUTANOL)	1.78 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	175 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	PI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00379523AM22

RA File Number	13AX04000105 AM22			
Licence No and Date	1311001062/08/03/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
CCIM Chemical Name: 4-Chloro-5-p-tolylimidazole-2-carbonitrile	1 kg	1	p-methylacetophenone	1.201 kg
		2	Hydroxylamine sulfate	3.53 kg
		3	Glyoxal 40 % Min.	1.352 kg
		4	Dimethyl formamide	2.50 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	176 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00379532AM22
RA File Number	08AX04000605 AM22
Licence No and Date	0811004316/08/03/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	177 / NC/3/MEET/Sep/202223/9
Case Status	Case Approved
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00379544AM22
RA File Number	08AX04000568 AM22
Licence No and	0811004319/08/03/2022

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021 against advance authorization No. 0811001489 dated 14.05.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
N-(3-AMINOPROPYL) IMIDAZOLE	1 kg	1	IMIDAZOLE	0.68 kg
		2	SODIUM METHOXIDE POWDER	1.00 kg
		3	ACRYLONITRILE	0.466 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	178 / NC/3/MEET/Sep/202223/9			
Case Status	Case Approved			
Party Name	SUVEN PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022			
HQ File Number	HQRNORM APPLY 00379551AM22			
RA File Number	09AX04000299 AM22			
Licence No and Date	0911002631/08/03/2022			
Norms Committee Decision:				
The Committee considered case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
3-METHYL-N-(TRIFLUOROACETYL)-L-VALINE(POWDER)	1 kg	1	L TERT LEUCINE	0.72 kg
		2	ETHYL TRIFLUORO ACETATE	0.78 kg

		3	HEPTANE	3.88 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	179 / NC/3/MEET/Sep/202223/9
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022
HQ File Number	HQRNORM APPLY 00380949AM22
RA File Number	34AX04000157 AM22
Licence No and Date	3411001935/09/03/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	180 / NC/3/MEET/Sep/202223/9				
Case Status	Case Approved				
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 9 and 07/10/2022				
HQ File Number	HQRNORM APPLY 00380993AM22				
RA File Number	05AX04001235 AM22				
Licence No and Date	0511010844/09/03/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021 against advance authorization No. 0510414338 dated 05.06.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Azelastine Hydrochloride Nasal Solution (Nasal Spray) 0.1% 30ML. (Each Solution / Spray contains 30 Mg Azelastine Hydrochloride) (Equivalent to 52.500 Kg of bulk drug))	1750000 Number	1	Azelastine Hydrochloride	48.909 kg

2	Azelastine Hydrochloride Ophthalmic Solution 0.05% 6ML. (Each Solution contains 3 Mg Azelastine Hydrochloride) (Equivalent to 22.500 Kg of bulk drug) (Total Net Contents 75.000 Kg)	7500000 Number	1	Azelastine Hydrochloride	22.950 kg
RA concerned may take further necessary action as per above decision of NC.					